

1/25.9.1996

Counsel for the applicant : Mr. N. C. Verma

Heard. Admit. Issue notices to the respondents to file written statement within two weeks. Rejoinder, if any, may be filed within a week thereafter. Requisites to be filed immediately.

2. In the meanwhile, the respondents are directed to continue the applicants, who are Seasonal Khalasis appointed by order dated 6.6.1996, (Annexure-1) of Middle Ganga Division-4, Patna for a period of 14 days. In the meanwhile, the respondents may file show-cause as to why interim order as prayed by the applicants be not made absolute.

3. List this case on 9.10.1996 for hearing on stay matter.

(K. D. Saha)
Member (A)

(V. N. Mehrotra)
Vice-Chairman

2/09.10.96

Counsel for the applicant : None.

Counsel for the respondents : Shri M.P.Dixit.

Shri M.P.Dixit, appearing on behalf of Shri Lalit Kishore, Addl. Standing Counsel, prays for time for filing W/s. Prayer allowed.

2. List this case on 30.10.1996 for hearing on stay matter.

3. Interim order as passed earlier shall continue to operate till the next date.

(D. P. Pukayastha)
Member (J)

(K. D. Saha)
Member (A)

SKU

3/30.10.1996

Counsel for the applicant : ~~XXXXXX~~ None

Mr. M.P. Dixit, proxy counsel for Mr.

Lalit Kishore, Additional Standing Counsel submits that W/s is being filed during the course of the day. List this case for hearing on 24.12.1996.

Interim order as passed earlier shall continue till the next date.

Received
Chandrika Pandey
30/10/96

(D. Purkayastha)
Member (J)

(K. D. Saha)
Member (A)

MPS. may be listed
on 4/11/96
before Hon'ble
Court for direction
along with case
435/96 as
per order of
Hon'ble court
2nd
1/11/96

O.A.-432/96

4/4.11.1996

Counsel for the applicant : Mr. N.C. Verma

Counsel for the respondents : Mr. Lalit Kishore

Heard Shri Lalit Kishore, Additional Standing Counsel. He draws our attention that the applicants who are appointed as Seasonal Khalisis by order dated 6.6.1996 (Annexure-1) of Middle Ganga Division, Patna ~~had filed the OA for being~~ were allowed to continue for a period of 4½ months i.e. upto 31.10.1996.

He further submits that the case came up for hearing on 30.10.1996 and was adjourned to 24.12.1996 for hearing ~~with the order that~~ ~~interim order as passed earlier shall continue till the~~ next date. This might creates some confusion. He further submits that the interim order with regard to continuance of the applicants as Casual Workers should be restricted ~~until 31.10.96~~.

We entirely agree with the submission of the learned counsel for the respondents. The interim order as passed on 30.10.1996 is accordingly modified. List this case for hearing on 24.12.1996.

A copy of the order be handed over to the learned counsel for the parties.

(D. Purkayastha)
Member (J)

(K.D. Saha)
Member (A)

5./ 24.12.96. On the request made on behalf of Shri Lalit Kishore, the counsel for the respondents, the case is adjourned to 7.2.97 for hearing.

CBS/

(K.D. Saha)
Member (A)

(V.N. Mehrotra)
vice-chairman

6/07.02.97

List on 11.04.1997 for hearing.

(V.N. Mehrotra)
vice-chairman

SNJ

7/11.04.97

List on 30.06.1997 for hearing.

WIS filed cube
list of the respondent
List on 4.6.97
1 file attached

VM
(V.N. Mehrotra)
Vice-Chairman

N. (99)
2.6.97

8/30.06.97

List on 21.08.1997 for hearing with the
name of the counsel for the respondents.

VM
(V.N. Mehrotra)
Vice-Chairman

9/21.8.97

List on 21.10.97 for hearing.

SKS

VM
(V.N. Mehrotra)
Vice-Chairman

10./ 21.10.97.

List it on 30.12.97 for hearing.

/CBS/

VM
(V.N. Mehrotra)
Vice-Chairman

11

30.12.97

List on 24.2.98 for hearing.

CM

VM
(V.N. Mehrotra)
Vice-Chairman

12/24.2.1998

List on 13.5.1998 for hearing.

MBS.

VM
(L.R.K. Prasad)
Member (A)

VM
(V.N. Mehrotra)
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BRANCH PATNA

Order Sheet

Application No. OA-432/96 199 in....

Applicant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry

Orders of the Tribunal

13/13.5.98

Adjourned for hearing to 3.8.98.

SKS

(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

14/3.8.98

List on 27th of October, 1998 for hearing.

SKS

(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

15/27.10.98

List on 7th of January, 1999 for
hearing.

SKS

(Laxman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

16/7.1.99 List it on 14.4.99 for hearing.

16./.15.4.99.

List it on 4.6.99 for hearing as prayed for.

/CBS/

(Laxman Jha)
Member (J)

(L.R.K. PRASAD)
Member (A)

17/4.6.1999

List it for hearing on 29.7.1999.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

18

29.7.99

CM

For want of time, hearing is
adjourned to 28.9.99.

(L.R.K. Prasad)
Member (A)

(S. Narayan)
Vice-Chairman

88xx88xx88xx88.

19/28.9.99

None for the parties.

List it for hearing on 19.11.1999.

AKJ

(L.JHA)
MEMBER (J)

(E.R.K. PRASAD)
MEMBER (A)

20./ 19.11.99.

List it on 18.1.2000 for hearing.

/CBS/

(L. JHA)
MEMBER (J)

(L.R.K. PRASAD)
MEMBER (A)

21/18.01.2000 For want of time, the hearing is adjourned
to 10.03.2000.

SKJ

(L. Hmingliana)
Member (A)

(S. Narayan)
Vice-Chairman

22./10.3.2000

For want of time, list for hearing
on 24.4.2000.

(L. Hmingliana)
Member (A)

(S. Narayan)
Vice-Chairman

MAA

OA - 432/96

23./ 24.4.2000.

For want of time, hearing is adjourned to 1.6.2000.

/CBS/

MR. C. S.
(L.R.K. PRASAD)
MEMBER (A)

S. N.
(S. NARAYAN)
VICE-CHAIRMAN

24/01.06.2000 : None for the parties.

We get an impression that the applicants are not keen to pursue the matter. Hence, this OA is dismissed for default.

SKJ

MR. C. S.
(L.R.K. Prasad)/M(A)

S. N.
(S. Narayan)/V.C.